

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL Diary No(s). 682/2020

JITENDRA SINGH

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

O R D E R

Heard Mr. Vishwajit Singh, learned counsel appearing for the appellant.

Prayer for exemption from surrendering is declined.

As prayed, four weeks' time is granted to the appellant to surrender and file proof thereof failing which the appeal shall stand dismissed without any further reference to the Court.

Application for exemption from surrendering is accordingly dismissed.

In case if proof of surrender is filed by the appellant, the Registry is directed to process the matter for being listed before the Court forthwith.

.....J.
(R. BANUMATHI)

NEW DELHI,
FEBRUARY 28, 2020.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCRIMINAL APPEAL Diary No(s). 682/2020

JITENDRA SINGH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No.20567/2020-EXEMPTION FROM SURRENDERING)

Date : 28-02-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
[IN CHAMBER]

For Petitioner(s) Mr. Vishwajit Singh, Adv.
Mr. Pankaj Singh, Adv.
Ms. Ridhima Singh, Adv.
Mr. Vignesh Singh, Adv.
Ms. Veera Kaul Singh, AOR

For Respondent(s) Mrs. Pragya Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Vishwajit Singh, learned counsel appearing for the appellant.

Prayer for exemption from surrendering is declined.

As prayed, four weeks' time is granted to the appellant to surrender and file proof thereof failing which the appeal shall stand dismissed without any further reference to the Court.

Application for exemption from surrendering is accordingly dismissed.

In case if proof of surrender is filed by the appellant, the Registry is directed to process the matter for being listed before the Court forthwith.

(MAHABIR SINGH)
AR-cum-PS(BEENA JOLLY)
BRANCH OFFICER

(Signed order is placed on the file)